

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2021 and IA No. 11/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Even and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges.

Date of Hearing : 13.1.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : ReNew Wind Energy (TN) Private Limited (ReNew)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Vasav Anand, ReNew
Shri Ishan Nagpal, ReNew

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has received the reply of the Respondent yesterday and, accordingly, prayed for three weeks' time to file the rejoinder. The learned counsel further prayed that the interim relief granted by the Commission vide Record of Proceeding for the hearing dated 21.5.2021 may be continued till the next date of hearing.

3. The learned counsel for the Respondent submitted that since the Respondent could not file its reply on the e-filing portal in given time, the Respondent may also be permitted to file its reply on the e-filing portal.

4. Considering the request of the learned counsel for the parties, the Commission directed the Respondent to upload its reply within two days and the Petitioner to file its rejoinder within three weeks thereafter. The Commission further directed the parties to maintain the *status-quo* in respect of invocation and/or encashment of bank guarantees furnished under the Transmission Services Agreement till next date of hearing.



5. The Commission directed CTUIL to submit the following information on or before 31.1.2022:

SCOD of Generation Project as per PPA	Extended SCOD of Generation Project, if any	Actual COD of Generation Project	Start date of Connectivity	LTA start date as per LTAA & LTA on existing system or through augmentation	LTA extended, if any	Schedule for completion of ATS	Actual COD of ATS	Status of LTA (operational /relinquished in part or full)	Whether PGCIL raised bill during the period of mismatch between COD of Generation & ATS

6. The Petition along with IA shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission
Sd/-**

**(T.D. Pant)
Joint Chief (Law)**